

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 304
IA-4601/2021
In
IB-412(ND)/2021

IN THE MATTER OF:

M/s. State Bank Of India
Vs.
Archana Aggarwal

.... Petitioner/Applicant
.... Respondent

Order under Section 95 of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 09.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant :
For the PG : Ms. Archana Aggarwal Sr. Adv., Mr. Krishnendu Dataa,
Sr. Adv., Mr. Ajay Kumar, Ms. Stuti Vatsa, Mr. Vijayant
Goel, Adv.

ORDER

IA-4601/2021

Mr. Ankul Mittal, Ld. Counsel appearing for the Financial Creditor (SBI) has submitted that the CWP-26668/2021 which was pending before the Hon'ble Punjab and Haryana High Court has been dismissed and stay order granted by the High Court has been vacated. Therefore, he has also filed an application seeking to place on record the relevant orders.

In view of the above submissions, matter adjourned **to 30.07.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)